

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 10

IA 2297/2024 in C.P. (IB)/63(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 09.05.2024

NAME OF THE PARTIES: **MS. NEERAJ SINGH PROPRIETOR OF**
M/S. N.J. ELECTRONICS VS SYSKA LED
LIGHTS PRIVATE LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 2297/2024 –

1. Mr. Umang Mehta, Advocate i/b Dhruve Liladhar appeared for the Corporate Debtor.
2. Learned Counsel for the Financial Creditor submits that they have settled the dues with the Corporate Debtor and settlement agreement dated 07.05.2024 also been executed and joint application moved by the Operational Creditor and Corporate Debtor.
3. In view thereof, Corporate Debtor is taken out from the CIRP and Resolution Professional is directed to hand over the control back, if taken over.
4. In view of above, IA No. 2297/2024 is allowed and disposed of.

5. Company Petition No. **(IB)/63(MB)2024** is dismissed as withdrawn.
6. Any pending IAs'/MAs' in the company petition shall also stand disposed of having become infructuous.
7. No order as to costs.
8. File be closed and consigned to record.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna